and Diu is being paid at the Central rates because at the time of liberation of Goa many of its employees were getting pay scales, etc., higher than those of Central Government employees, and their pays and allowance were protected by bringing them in line with Central pay scales and allowances. The Government Servants posted in Pondicherry, Dadra and Nagar Haveli and Chandigarh are being sanctioned Dearness Allowance at the rates sanctioned by the Government of Tamil Nadu, Gujarat and Punjab in accordance with the principles enunciated by the Second Pay Commission.

(d) A statement is laid on the Table of the House. [*Placed in Library. See No.* LT-724/69]

---

12. 23 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

Reported statement of Shri Muthyal Rao re replacement of Chief Secretary of Andhra Pradesh Government

SHRI CHENGALRAYA NAIDU (Chittoor): Sir, I call the attention of the Minister of Home Affairs to the following matter of urgent public importance and I request that he may make a statement thereon :—

> Reported statement made by Shri J.B. Muthyal Rao, Union Deputy Minister, that the Chief Secretary to the Government of Andhra Pradesh might be replaced and autonomy given to Telangana and to the reported comments thereon by the Home Secretary to the Government of India.

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN) *rose*—

श्री मधु लिमये (मुंगेर) : मेरा व्यवस्था का प्रश्न है। गृह मंत्री जी अभी जो वक्तव्य देने वाले हैं उसके बारे में मुझे एक एतराज है जिसके ऊपर आप फैसला दीजिए। इसमें तीन पहलू आते हैं। एक जो होम सेक्रेटरी का मामला है औचित्य भंग का, दूसरा अनुशासन के उल्लंघन का और तीसरा है एक मंत्री के वक्तव्य का। सरकारी मंत्रियों को वक्तव्य देने की कितनी स्वतन्त्रता है और मंत्रियों के वक्तव्य में एकसूत्रीकरण करना है या नहीं, यह व्यापक सवाल है। यह एलोकेशन आफ बिजनेस रूल्स प्रेसीडेंट के द्वारा पेश किये गये हैं, उनका मैंने बारीकी से अध्ययन किया है, एक दो पहलू जरूर ऐसे हैं कि जिसके बारे में गृह मंत्रालय को अख्त्यार है जैसे आइटम 45 और 49 आई० सी० एस० वगैरह के बारे में ...(व्यवधान)...

MR. SPEAKER: You should ask this as a question when your chance comes,

श्री मधु लिमये : मेरे कहने का यह मतलब है कि अच्छा होता अगर आप मानते और यह भी मानते कि प्रधान मंत्री इसका जवाब दें। अगर आप समझते हैं कि जो मुद्दा उठ रहा है कोआर्डिनेशन का, वह महत्वपूर्ण और प्रधानमंत्री के कार्य क्षेत्र में आता है, तो प्रधान मंत्री जवाब दें। क्योंकि जनरल ऐडमिनिस्ट्रेशन, मैंने देखा बारीकी से, मैं अड़ंगा डालने के लिए नहीं कह रहा हूँ, जनरल ऐडमिनिस्ट्रेशन, यह विषय चव्हाण साहब के हाथ में नहीं है। मैंने बहुत जानने की कोशिश की। मैं चाहता था कि मैं अड़ंगा न डालूं और अच्छा होता कि प्रधान मंत्री इसका जवाब देतीं।

Mr. SPEAKER: It is true, but, I think the Home Minister is good enough to answer about a Deputy Minister.

श्री मधु लिमये : उन्हींके मन्त्रालय के सेक्रेटरी हैं, इसलिए जरा एम्बेरेसिंग है उनके लिए।

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN): Mr. Speaker, Sir, the Union Home Secretary...

MR. SPEAKER: Before you read out the statement, I would like to point out that the call-attention notice referred to the Deputy Minister's statement also, but you have not said anything about that in your statement.

श्री मधु लिमये : यह तो और कारण है कि प्रधान मन्त्री की ओर से जवाब आना चाहिए ।

SHRI Y.B. CHAVAN: Mr. Speaker, Sir, The Union Home Secretary was asked by Government to go to Hyderabad along with senior officers from the Ministry of Finance and the Planning Commission to study the problems connected with the implementation of the safeguards for the Telengana region. He and his colleagues were in Hyderabad from April 3 to April 5, 1969. He met the Press on April 5, 1969, before leaving for Delhi. Towards the end of the press interview, a correspondent drew his attention to the reported statement of Shri J. B. Mutayal Rao, the Union Deputy Minister for Law and Social Welfare, that the present Chief Secretary of Andhra Pradesh may be replaced by an officer of the Central Government. The Union Home Secretary was asked whether such a public statement was appropriate in the context of Centre-State relations. The Home Secretary replied that it was not for him to make any comment on the reported observations of the Union Deputy Minister. He added that he himself would not express any views publicly in regard to subjects that lay exclusively within the competence of the State Government. No question was asked by press reporters regarding autonomy for Telengana.

श्री मधु लिमये : बिलकुल असत्य है। ठीक है, हम सवाल पूछेंगे । आप लीपा-पोती कर रहे हैं ।

श्री यशवन्त राव चव्हाण : खाली आप ही सत्य हैं, बाकी सब असत्य हैं ।

SHRI CHENGALRAYA NAIDU: I have drawn the attention of the Minister to the Deputy Minister's statement, but he has not replied to that. If he replies to that, I can put my question.

MR. SPEAKER: The point is this. about ten days ago, Mr. Naidu had given a call-attention notice and I told him, "Considering the circumstances there, whatever Mr. Muthyal Rao may have said, is it necessary to call the attention of the whole House? Why don't you forget that?" I tried to persuade him. I persuaded him I also succeeded. But in came Mr. Limaye. That I thought, when I admit this, I cannot ignore that. Therefore, I had to put them together, *i.e.*, the complaint against the Deputy Minister's statement and the complaint against the Secretary's statement. Mr. Chavan has, of course, answered about the statement of the Home Secretary very categorically and fairly clearly, but about the Deputy Minister's statement nothing has been said. Mr. Naidu ask how he can ask his supplementary since no reply has been given by the Minister about the Deputy Minister's statement. I do not know what I can do in the matter.

SHRI VASUDEVAN NAIR (Peermade): The Deputy Minister himself is sitting there.

SHRI CHENGALRAYA NAIDU: On 31st March, at Hyderabad, the Union Deputy Minister, speaking to newsmen at the Press Club, said:

> "The Chief Secretary must be replaced by a senior official from Telengana region or by an officer of the Central Government."

> "Suggesting various measures for creating confidence in the people of Telengana, Mr. Muthyal Rao said that a Telengana man should be appointed as Deputy Chief Minister immediately and that the portfolio of Home with GAD, Police, Law and Order, Courts, Services, Political and other allied subjects must be placed in his charge..."

AN HON. MEMBER: Are you opposed to it?

SHRI CHENGALRAYA NAIDU: Whether I am opposed to it or not, I will say that later. Let me finish this.

> "The Union Deputy Minister wanted the Chief Minister and the leaders of the Andhra region to give a solemn pledge that the next Chief Minister would be a Telengana man."

I will not object to Mr. Muthyal Rao expressing his views if he is not a Deputy Minister and he is a simple Member of Parliament like me. I have also made a

[Shri Chengalraya Naidu]

statement a few days back that the Telengana region must get autonomy and a sub-State in the State must be formed.

When a senior ICS Officer has been appointed in Andhra Pradesh as Chief Secretary. he got the job on merits and his hard work. He does not get Chief Secretaryship like the Minister. (*Interruptions*) My suggestion is that when a Deputy Minister of the Union Government gives a statement before the Press. he has not said 'This is my personal view'. At least if he has said that, I can understand. When he speaks like this and suggests various methods, what the people will think ? They may think that he is expressing the Central Government's opinion. If he says that the Chief Secretary must be removed what respect will he get and how can he control the staff under him in the Secretariat or in the Districts? Can any Collector hear him when a Minister says like this? My question is whether a Deputy Minister of the Union Governments can give a statement like this? I want to know whether there is any code of conduct for the Ministers (*Interruptions*) in issuing such statements. I want to know from the Minister.

SHRI SHIVAJIRAO S. DESHMUKH: (Parbhani). I want to raise a point of order.

MR. SPEAKER: Let me hear the point of order. What is your points of order.

SHRI SHIVAJIRAO S. DESHMUKH: My point of order arises out of that. When a Member of this House gives a notice for calling attention to a certain statement made by a Minister of the Government of India here, the question that arises is: does the utterance or statement pertain to Union administration or pertain to the functioning of the Government here or has it anything to do even by farthest implication to the functioning of the Government here. If a Minister save in the Central Hall that the Delhi climate is hot or that he wants to shift to a particular bungalow, this is a statement made in his personal capacity. Unless it involves a sort of moral turpitude and unless it can he pointed out that it has anything to do with the functioning of the Government here. I think this House is not competent to discuss the conduct of such Minister.

MR. SPEAKER: There is no point of order at all. Please sit down. It is not the temperature here, but the temperature of Telangana is burning. (*Interruptions*)

SHRI Y.B. CHAVAN: In this matter. really speaking, you have assessed the situation better. I have discussed this matter with Mr. Muthyal Rao., He has not said 'the Chief Secretary must be replaced'. He has said 'may be replaced'. (*Interrutions*) I am not justifying anything but I must report to you correctly what he has paid. Sir, 'may' and 'must' does make a change in this case. Presumably the Deputy Minister expressed his personal views. Whether he should have said it or not, that is a different matter. As Members of Parliament, we can understand the area that he represents and under what pressure he may have said that thing.

MR. SPEAKER: What about the code of conduct?

SHRI Y. B. CHAVAN: There is a code conduct,

SHRI RANGA: (Srikakulam) At least for the future he should give an assurance that they will give advice to themselves that they should avoid such statements.

श्री मधु लिमये : अध्यक्ष महोदय, मुझे खेद है कि गृह मन्त्री जी ने अभी-अभी श्री मुत्यालराव के बारे में सरासर असत्य बयान किया है। उन्होंने कहा है कि मुत्यालराव ने ऐसा नहीं कहा है, उन्होंने "मस्ट बी रिमूव्ड" नहीं कहा है, "मे बी रिमूव्ड" कहा है। यह बिलकुल झूठ है, मेरे पास मुत्याल राव का बयान है। हम दोनों साथ ही आ रहे थे हैदराबाद से और उन्होंने मुझे स्वयं अपने हाथ से यह बयान दिया है। इनके बयान के पैराग्राफ 2 (बी) में लिखा है कि—

The Chief Secretary must be replaced by some senior official of the Telengana region.

क्या इस हालत में ये गृह मन्त्री रह सकते हैं ? मैं इस वक्त मुत्याल राव की बात नहीं कर रहा हूं, जब मैंने इस सदन के सामने एक

मिनट के अन्दर साबित किया है कि मन्त्री महोदय सरासर झूठ बयान करते हैं—आप इसे देख लीजिए, मैं आपकी इजाजत से टेबल पर रख रहा हूं, यह मन्त्री महोदय का बयान है। मैं तो इनकी मदद करना चाहता था, लेकिन ये खुद ही ट्रैप में आ गये।

अब मैं अपने प्रश्न पर आता हूँ। सबसे बड़ा सवाल यह है कि ये जो आइ० सी० एस० अधिकारी हैं, मन्त्रालयों के सेक्रेटरी बनकर इधर 20 सालों से अन्धाधुन्ध तरीके से काम कर रहे हैं, बिलकुल उद्दण्ड बन गये हैं। क्या इनके ऊपर प्रधान मन्त्री कोई रोक लगायेंगी या नहीं ? जहां तक एल० पी० सिंह का सवाल है, इन्होंने पिछले गृह मन्त्री नन्दा जी को बरबाद किया और अब ये चव्हाण साहब को खत्म कर रहे हैं। इसीलिए, अध्यक्ष महोदय, मैं आज इनकी मदद करना चाहता हूं।

SHRI C. C. DESAI (Sabarkantha) : This Government cannot do without ICS Officers.

श्री मधु लिमये : आप जरूर आइ० सी० एस० अफसर हैं, मगर बैठ जाइये।

श्री सी० सी० देसाई : मैं जरूर हूं···

श्री मधु लिमये : लेकिन इस वक्त इस सदन के सदस्य हैं।

अध्यक्ष महोदय, मेरे पास नन्दा साहब का पत्र है, मैं हवा में बात नहीं कर रहा हूँ, स्वयं नन्दा साहब ने पत्र के द्वारा प्रधान मंत्री जी को···

MR. SPEAKER: Don't go into that.

श्री मधु लिमये : अध्यक्ष महोदय, मैं इरेलेवेंट बात नहीं कर रहा हूं। एल० पी० सिंह के बारे में एक गृह मन्त्री ने लिखा है कि वे सारी बातों से कभी गृह मन्त्री को अवगत नहीं कराते हैं और एकदम ऐसे सुझाव सामने ले आते हैं, जिनके बारे में मन्त्री को कोई जानकारी नहीं होती है।

Suddenly a proposal to issue an ordinance to withdraw certain existing rights of our Government employees including policemen was flung at us.

इनके पहले के जो गृह मन्त्री थे, एल० पी० सिंह के बारे में यह उनका आरोप है।

इस समय गृह मन्त्री जी ने कहा है कि एल० पी० सिंह ने ऐसा कहा ही नहीं था। एल० पी० सिंह ने क्या कहा था—यह मनगढ़ंत बात, इमेजनरी बात इन्होंने बताई है लेकिन इसका कोई सबूत नहीं दिया है। इनका बयान कई अखबारों में आया होगा, मैं प्रेस कटिंग्ज आपके सामने रख रहा हूं। मेरे पास 6-4-1969 का हैदराबाद का समाचार 'सण्डे-स्टैंडर्ड का है, इसमें साफ लिखा है कि—

Newsmen drew Mr. Singh's attention to a recent observation by Mr. Muthyal Rao, Union Deputy Minister to the effect that the Chief Secretary must be replaced by an officer from Telengana or outside the State. If I were the Union Minister, said Mr. Singh, I should certainly never say a thing like that.

यह बयान अखबारों में आया है और एल० पी० सिंह ने ऐसा नहीं कहा है—ऐसा कोई कन्ट्राडिक्शन किसी अखबार में नहीं आया है। जब मैंने यह कहा कि आप लीपा-पोती कर रहे हैं, तो इनको बहुत बुरा लगा। इनको लीपा-पोती करने की कोई जरूरत नहीं थी। मैं आज चेतावनी देना चाहता हूं - ये सचिव, ये आई० सी० एस० और आई० ए० एस० लोग बहुत उद्दण्ड होते चले जा रहे हैं। शासन ये चला रहे हैं, मन्त्री लोग हवा में रहते हैं। मैं इस तथ्य को सदन के सामने रखना चाहता हूं और इनकी मदद करना चाहता हूं लेकिन ये विचित्र आदमी हैं खामख्वाह ट्रैप में आ गये। जब ट्रैप में आ ही गये तो इसकी जो सजा है, उस को भुगतियेगा।

मैं प्रधान मन्त्री जी से जानना चाहता हूं कि मुतियाल राव ने औचित्य का भंग किया

[श्री मधु लिमये]

है या नहीं ? मन्त्रियों को कितनी वाणी-स्वतन्त्रता दी जानी चाहिए, इसका फैसला प्रधान मन्त्री करें। लेकिन निश्चित रूप से जनता में गलतफहमी होती है। मुथियाल राव के वक्तव्य के सब हिस्सों से मैं सहमत नहीं हूँ लेकिन एक बात से सहमत हूं कि तेलंगाना का मामला हल करने का रास्ता पृथक तेलंगाना नहीं है बल्कि प्रादेशिक स्वायत्तता देना है। इससे मैं सहमत हूँ। लेकिन इसमें मन्त्रियों को कितनी स्वतन्त्रता रहे उसका फैसला प्रधान मन्त्री करें। आज मैं पूरी ताकत के साथ यह सवाल उठा रहा हूं कि ये जो सिविल सर्वेन्ट हैं, खासकर आई० सी० एस०, उन्होंने 20-22 साल तक राज्य करके इस देश को बर्बाद कर दिया है। मैं जानना चाहता हूँ कि एल० पी० सिंह के ऊपर प्रधान मन्त्री कोई अनुशासन की कार्यवाही करेंगी या नहीं। या तो उनको वे निकाल दें और अगर निकालने की हिम्मत नहीं है . . . (व्यवधान) . . . जिस तरह से चन्द्रशेखर को ओरल रेप्रीमेंड किया है उसी तरह से एल० पी० सिंह को भी लिखित रिप्रीमेंड करेंगे ताकि आने वाले गृह मन्त्रियों को वे बर्बाद न कर सकें। मैं तो एल० पी० सिंह को हटाने की मांग कर रहा हूँ।

AN HON. MEMBER : Remove him.... (*Interruptions*)

SHRI Y. B. CHAVAN: I would like to make...(*Interruptions*)

श्री मधु लिमए : मैंने प्राइम मिनिस्टर से पूछा था। मैंने साफ कहा था कि प्रधान मन्त्री जवाब दें। यह जनरल एडमिनिस्ट्रेशन का मामला है। आप कभी तो अपना मौन खोलिएगा या ***ही बनी रहेंगी। (व्यवधान)

SHRI RANDHIR SINGH (Rohtak) : Shut up.

श्री मधु लिमए : शटअप। चापलूसी मत करिए।

MR. SPEAKER: Will you please sit down? I am on my legs. Even if the Home Minister replies, he replies for the Government, not for an individual. And the Prime Minister is sitting here. If the Home Minister does not reply properly, then the Prime Minister will say : No, that is not the Government's position. The Home Minister can reply.

SHRI P. VENKATASUBBAIAH (Nandlal). Before the Home Minister answers, I want to submit that there must be a level which we should main'ain in the debate. Shri Madhu Limaye addressed the Prime Minister in most disparging terms. I request you that it must be expunged... (*interruptions*)

MR. SPEAKER: Will you kindly sit down? I did not understand the implication of that. Let me see. I won't al'ow that if there is anything like that. It will be removed...(*interruptions*)

SHRI MADHU LIMAYE: Sense of humour.

SHRI MANOHARAN: Before the Home Minister starts replying, I would like to submit that Shri Muthyal Rao is very much present here. Let him explain himself so that we know what happened.

MR. SPEAKER: All right. The Home Minister.

SHRI Y. B. CHAVAN: Shri Madhu Limaye referred to me personally. Sir, I do not want to make this debate bitter. You know the way he tried to refer to the Ministers. He has said that every Minister is a *Vichitra aadmi.* I can also say that he is a *maha-vichitra aadmi.* Before I came to the House, I did ask Shri Muthyal Rao as to what exactly he said. He told me—this was just a few minutes before I walked into the House—that what he said was 'may be replaced'. What difference it makes, whether it is 'may be' or 'must be', is a different matter. The copy that he gave me also says the same thing. Now, if he has another copy, I cannot help it. The statement I have made is based on a responsible information that

***Expunged as ordered by the Chair vide col. 217.

I got from him personally. That is as far as that part is concerned.

As far as the Secretary is concerned, Shri Limaye said that certain newspapers reported it. Much before that, I tried to check up. Unfortunately, this report was not published in any of the Delhi newspapers. It was published in an outside paper......

SHRI MADHU LIMAYE: Hyderabad... (*Interruptions*).

SHRI Y. B. CHAVAN: It did not come to his notice till this correspondence came and we started obtaining information. This is what he said and I have no reason to disbelieve what he has said.

MR. SPEAKER: Before we go to the next item, I would like to say this.

श्री मधु लिमये : प्रधान मंत्री का जवाब नहीं आया।··· (व्यवधान)···

MR. SPEAKER: I am on my legs. After all, anybody can use any language. Language is there to be used. You can use language in different ways also, decently and otherwise. If you want to be strong, you can make it strong, but not offensive. But to say as he has done is not decent at all. I am ordering its expunction. It must be expunged. There is absolutely no doubt about that.

SHRI RANDHIR SINGH: He must be warned also.

श्री मधु लिमये : ये लोग हुल्लड़ करेंगे तो क्या हम दब जायेंगे ? यह शब्द एक दफा आया है, छपा है, एक्सपंज करने से क्या फायदा** ?वह तो खत्म होता नहीं।

SHRI NATH PAI (Rajapur): May I make a submission. It is up to you to decide on the question of propriety or impropriety. I would also say that language used can be very polite and yet the hardest meaning can be conveyed. But I want your guidance as so what happens to the word which you had earlier allowed. When does it cease to be offensive and when does it become offensive? I am not defending Shri Madhu Limaye. But this word was used earlier and you had allowed it. At what stage, do you decide it becomes offensive?

MR. SPEAKER: I do not remember about the previous occasion. If nobody takes objection and it goes on smoothly, it is all right: I would not have noticed it.

SHRI NATH PAI: But it must be convincing. I am not defending Shri Madhu Limaye.

श्री मधु लिमये : इनके हुल्लड़ करने से हम दबेंगे नहीं।

श्री रणधीर सिंह : ये बेईमान लोग हैं।··· मैं मधु लिमये के लिए कह रहा हूँ।

SHRI N.K. SOMANI (Nagaur): What is the hon. member saying, Sir? Do you allow it? Do you think it is proper? (*Interruptions*).

SHRI S.M. BANERJEE (Kanpur): I rise to a point of order.

MR. SPEAKER: I am on my legs. It is not a question of its being parliamentary or unparliamentary.

श्री हुकम चन्द कछवाय उज्जैन : बेइमान शब्द ठीक है ?

MR. SPEAKER: He should resume his seat. He will take some more time to understand.

As I was saying, it is not a question of its being unparliamentary. Even presuming that it was said on some day earlier, does he think repetition of it is good?

SHRI NATH PAI: By convention.

MR. SPEAKER: I am not arguing the question now. I have done it now.

श्री मधु लिमये : पार्लमेन्टरी है तो एलाऊ करना चाहिए। ये हुल्लड़ करेंगे तो क्या हम दब जायेंगे ?

** Expunged as ordered by the Chair.

MR. SPEAKER: I do not remember what happened earlier.

श्री रणधीर सिंह : हम इनको मुंहतोड़ जवाब देंगे। इनका यही इलाज है, इसके अलावा और कोई इलाज नहीं है।

SHRI S.M. BANERJEE: I rise to a point of order.

SHRI A.S. SAIGAL (Bilaspur): I also want to rise to a point of order.

श्री स० मो० बनर्जी : मुझे सिर्फ इतना ही कहना है कि रणधीर सिंह जी जब कहते हैं तो सुनने की भी हिम्मत रखें। इस तरह बार-बार उठकर तो वही चिल्लायेगा जिसको ब्लड प्रेशर होगा।

MR. SPEAKER: Shri Saigal will resume his seat.

श्री हुकम चन्द कछवाय : हम लोग इस तरह से गाली नहीं सुनेंगे।

श्री मधु लिमये : इनको सेन्स आफ ह्यूमर भी नहीं है कहते हैं गाली है। ...(व्यवधान)

श्री० स० मो० बनर्जी : अध्यक्ष महोदय, अभी अपोजीशन की तरफ इशारा करते हुए श्री रणधीर सिंह ने कहा कि ये बेईमान लोग हैं। मैं समझता हूँ यह कहना उचित नहीं है। उनको ये शब्द वापस लेने चाहिए।.. (व्यवधान) ...

MR. SPEAKER: I am on my legs. Why not proceed with the proceedings of the House now? We have had enough.

श्री मधु लिमये : यह अन्याय क्यों? अगर आप कहते हैं कि यह असंसदीय है, गाली है तो मैं वापस लेता हूँ लेकिन इन लोगों में सेन्स आफ ह्यूमर भी नहीं है। मेरी बातें इनको चुभती हैं इसलिए ये हल्ला करते हैं।

SEVERAL HON. MEMBERS *rose*

MR. SPEAKER: Order, order. Will you all kindly sit down?

श्री अ० सिंह सहगल : मधु लिमये जी ने प्रधान मंत्री के लिए जो ** का शब्द प्रयोग किया है, मैं समझता हूं उनके जैसे एक वारिष्ठ सदस्य के लिए ऐसा शब्द प्रयोग करना शोभा नहीं देता है।.. (व्यवधान) ...

MR. SPEAKER: Order, order. Mr. Saigal, please sit down. Talking across-is this the way in Parliament?

SHRI A. S. SAIGAL: If I have done anything wrong, I may be excused for that.

MR. SPEAKER: Thank you. Let us proceed to the next item of business. George Fernandes.

12.51 hrs.

QUESTION OF PRIVILEGE AGAINST "FINANCIAL EXPRESS" BOMBAY

श्री जार्ज फरनेन्डीज (बम्बई दक्षिण) : अध्यक्ष महोदय, विशेषाधिकार का प्रश्न जो मैं उठा रहा हूं, हालांकि फाइनेंशियल एक्सप्रैस का ही इसमें नाम लिखा गया है, लेकिन जो बातें मुझे कहनी हैं वह फर्टिलाइजर कारपोरेशन, ट्राम्बे युनिट के तमाम अफसरों के बारे में हैं। 12 मार्च को इस सदन में पब्लिक अन्डर टेकिंग्स के अध्यक्ष, श्री ढिल्लन ने पब्लिक अन्डरटेकिंग्स कमेटी की रिपोर्ट को पेश किया था जो कि आडिट रिपोर्ट के आधार पर ट्राम्बे फर्टिलाइजर कारपोरेशन के काम-काज के बारे में आक्षेप थे उसके बारे में थी। इस रिपोर्ट को सदन में पेश करने के बाद फर्टिलाइजर कारपोरेशन के अधिकारियों ने और जिस अमरीकी कम्पनी के बारे में शिकायतें थीं उस कम्पनी के द्वारा अलग-अलग दल से इस रिपोर्ट के विरोध में बातें कहने में और लिखने में आ गयी। जो अमरीकी कम्पनी कैमिको नाम की है, जिसका नाम उसमें लिया था, उस कम्पनी ने अखबारों में एक-एक पन्ने के विज्ञापन दिये जिसमें कमेटी का भले ही नाम न लिया हो लेकिन अगर आप देखें कि टूथ अबाउट ट्राम्बे के नाम से इस किस्म के इश्तहार दे कर कमेटी के सुझावों का एक प्रकार से खंडन करने का काम किया। एक तरफ अमरीकी

** Expunged as ordered by the Chair vide col. 217.